

Pick-pocketing in Capital

2165. { Shri P. C. Borooah:
 { Shri Rameshwar Tanti:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that pick-pockets operate in well-organised gangs in the capital and also on inter-township level;

(b) if so, the number of cases of pick-pocketing which were reported in the capital during 1963, 1964 and 1965 (so far); and

(c) the steps taken to curb the menace and how far these have proved effective?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No such gang has come to the notice of Delhi Police;

(b) 1082 cases were reported in 1963, 1191 in 1964 and 739 in 1965 (upto the end of August);

(c) Some of the important steps that have been taken to curb the incidence of pick-pocketing in the Capital are as follows:

- (i) Policemen in plain clothes are specially deputed at important bus stops and other places of public resort to spot out known pick-pockets.
- (ii) Recently, photographs of notorious pick-pockets have been prepared so that police station staff can enforce surveillance effectively.
- (iii) All pick-pockets who are captured on the spot are interrogated in the interrogation centre of the Crime Branch with a view to detect gang activity or other pick-pocketing cases.
- (iv) Efforts are being made to keep up-to-date record of the activities of known pick-pockets, including their previous convictions, so that deterrent punishments may be insisted on u/s 78 of the Indian Penal Code.

As a result of the steps taken, the number of pick-pocketing cases have dropped from 749 in 1964 (upto the end of August) to 739 in the corresponding period of 1965.

Lotteries

2166. { Shri P. C. Borooah:
 { Shri A. V. Raghavan:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1757 on the 31st March, 1965 and state:

(a) whether all the State Governments have agreed to ban the lotteries and raffles; and

(b) if not, which of the State Governments have rejected the proposal and on what grounds?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). The Governments of Punjab and Madras have promised to consider the suggestion when the existing permission to lotteries expires. The State Governments of West Bengal, Orissa and Andhra Pradesh while accepting the policy of the Central Government that raffles should not be generally encouraged, have pleaded for exceptions to be made in favour of organisations serving charitable, and humanitarian causes, especially when the State Governments are satisfied that their management is in competent hands.

Rules on Police Firing

2167. **Shri S. M. Banerjee:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Union Home Ministry has sent model rules on police firing to the States; and

(b) if so, whether a copy thereof will be laid on the Table?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes Sir.

(b) A copy of Model Rules on the use of the force by the Police against

unlawful assemblies is laid on the Table of the House. [Placed in Library. See No. LT-4859/85].

Fertiliser Units

2168. Shrimati Tarkeshwari Sinha: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Austria and Hungary have accepted the proposal to set up fertilizer units in India; and

(b) if so, the progress made in the matter?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). An offer has been received from M/s. Voest of Austria for supply of plants for the manufacture of certain types of fertilizers under Austrian credit. The experience and suitability of the firm in the field of complex fertiliser manufacture are under examination. No proposals have been made by Hungary to set up fertilizer units in India.

Delay in the Supply of Copies of Judgments in Delhi Courts

2169. Shrimati Savitri Nigam: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that great delay is caused in the Delhi Courts in providing copies of the judgments to the persons concerned; and

(b) if so, the steps Government propose to take in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) Does not arise.

वैज्ञानिक तथा औद्योगिक अनुसन्धान परिषद् में प्रशासनिक पद

2170. श्री ए० ला० बाबुवाल : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वैज्ञानिक 1 औद्योगिक अनुसन्धान परिषद् ने प्रशा-

सनिक पदों के बारे में ऐसा नियम बनाया है कि प्रशासनिक पदों पर किसी भी व्यक्ति को एक वर्ष से अधिक समय तक म्थानापन नहीं रहने दिया जायेगा;

(ख) यदि हाँ, तो वैज्ञानिक तथा औद्योगिक अनुसन्धान परिषद् के मुख्यालय में ऐसे अधिकारियों की संख्या क्या है जिन पर उपरोक्त नियम लागू नहीं किया गया और इस के क्या कारण हैं; और

(ग) इस के क्या कारण हैं ?

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सौन्दरम रामचन्द्रन्) : (क) जी, नहीं ।

(ख) और (ग). प्रश्न नहीं उठता ।

Merit Scholarships

2171. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

(a) whether parents of the children selected this year for the award of merit scholarships for study in residential schools have represented to Government asking for full concessions;

(b) if so, the nature of their demand; and

(c) the decision taken thereon?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Representations were received from two parents.

(b) One parent represented that the income criteria should be abolished or falling that the existing rules may be modified as follows:—

(i) full exemption from school fees if income of parents is less than Rs. 1,000 p.m.,

(ii) exemption from half school fees if income is between Rs. 1,000 to Rs. 2,000 p.m.,

(iii) No exemption if income exceeds Rs. 2,000 p.m.